

19

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 473/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018

NAME OF THE PARTIES: Microfine Mercantile Company Pvt. Ltd.
V/s.
ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(1) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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19	Aachang Kallaw	C.S.	Aachang .
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2.	NEELAMBUS	CP-ROE Mumbai	Neelambus
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ORDER

CP No. 473/252(1)/NCLT/MB/MAH/2017

This Company Petition is **allowed**, vide separate order, on imposing costs of
₹2,00,000 payable to NCLT, Mumbai, within 15 days hereof.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)